

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).955/2005

(From the judgement and final order dated 28/07/2004 in SA No. 71/1990 of The
HIGH COURT OF CALCUTTA)

PRADIP KUMAR CHATTERJEE & ANR.

Petitioner(s)

VERSUS

ASTO PRAMANIK

Respondent(s)

(With prayer for interim relief and office report)

Date: 04/01/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.P. SINGH

HON'BLE MR. JUSTICE TARUN CHATTERJEE

For Petitioner(s)

Mr. Raja Chatterjee, Adv.

Mr. G.S. Chatterjee, Adv.

For Respondent(s)

Mr. Ranjan Mukherjee, Adv.

Mr. S.C.Ghosh, Adv.

UPON hearing counsel the Court made the following

O R D E R

After some discussion the parties appeared to have settled

their

disputes. The respondent accepts the petitioners as his landlords. He shall pay

to them rent at the rate of Rs.800/- per month with effect from 1st January,

2007. The arrears, if any, shall be paid at the rate of Rs.148.75 per month.

Counsel for the parties state that they will file a memo before this

Court for appropriate orders. The memo shall be filed within four weeks. Put

up thereafter.

(Sukhbir Paul Kaur)

Court Master

(Vijay Dhawan)

Court Master